

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTINGS:BILASPUR

Original Application No.203/00591/2019

Bilaspur, this Friday, the 22nd day of November, 2019

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE SHRI B.V. SUDHAKAR, ADMINISTRATIVE MEMBER

Poshan Kumar Sahu
S/o Shri Durga Prasad Sahu,
aged about 32 years,
R/o Sholk Vihar Sarkanda,
Bilaspur (C.G.) 495001 (C.G.)
Mobile No.7879516730

-Applicant

(By Advocate-**Shri A.V. Shridhar**)

V e r s u s

1. Union of India,
Through the General Manager,
South East Central Railway
Bilaspur (C.G.) 495004

2. Principal Chief Personnel Officer,
South East Central Railway
Bilaspur (C.G.) 495004

3. Sr. Divisional Personnel Officer,
South East Central Railway
Bilaspur (C.G.) 495004

4. Smt. Reeta Sahu, W/o Posan Kumar Sahu
aged about 34 years presently working as
TM IV/Anuppur, R/o Adarsh Marg,
Anuppur (M.P.) 484224

- Respondents

(By Advocate-**Shri R.N. Pusty proxy counsel for Shri Arun Soni**
for respondents Nos.1 to 3)

O R D E R (Oral)**By Ramesh Singh Thakur, JM:-**

This Original Application has been filed by the applicant against the inaction of the respondents in not including the name of the applicant in the Medical Register/Book as dependent of the private respondent No.4 as well as deciding the representation of the applicant dated 25.06.2019.

2. Brief facts of the case are that the respondent No.4 is the legally wedded wife of the applicant. The applicant was dependent on respondent No.4 and she has executed the form and affidavits for including the name of the applicant for family declaration for pass. During the course of the time the applicant fell ill and after much expenditure and medical treatment he was diagnosed with severe renal failure requiring renal transplantation and till such time he was directed for dialysis. The respondent No.4 has declined to act further on her declaration and not maintaining the applicant as a result the applicant has

preferred application before the family court which is pending. The applicant submitted representation dated 25.06.2019 (Annexure A/1) before the respondent-department, which is still pending for consideration.

3. At this stage, learned counsel for the applicant submits that the applicant would be satisfied if the competent authority of the respondents is directed to consider and decide the said representation of the applicant in a time bound manner.

4. We have considered the submission put forth by the counsel for the applicant and we are of the view that the natural justice would be met if the competent authority of the respondents is directed to decide the representation of the applicant especially in view of Annexure A/1, which is still pending.

5. Resultantly, competent authority of the respondents is directed to decide the representation dated 25.06.2019 (Annexure A/1), if not already decided, with a reasoned

and speaking order, within a period of 30 days from the date of receiving the copy of this order.

6. Accordingly, this Original Application is disposed of, at admission stage itself, without going into the merits of the case. No costs.

(B.V. Sudhakar)
Administrative Member

(Ramesh Singh Thakur)
Judicial Member

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